

(ITEM NO.68

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 10294/2015

(Arising out of impugned final judgment and order dated 27/10/2014
in CMWP No. 54886/2005 passed by the High Court of Judicature at
Allahabad)

NAGAR PALIKA PARISHAD

Petitioner(s)

VERSUS

HARENDRA SINGH SIROHI
(With interim relief and office report)

Respondent(s)

Date : 17/08/2015

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. T. N. Singh, Adv.
Mr. Vikas K. Singh, Adv.
Ms. Rajshree Singh, Adv.

For Respondent(s)

Mr. Jitendra Mohan Sharma, Adv.
Ms. Seema Singh, Adv.
Mr. Sameer Singh, Adv.
Mr. Gaurav Singh, Adv.
Mr. Ajit Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by learned

counsel for the petitioner.

List the matter after ten weeks.

(Meenakshi Kohli)

COURT MASTER

Signature Not Verified

(Jaswinder Kaur)

COURT MASTER

Digitally signed by

Meenakshi Kohli

Date: 2015.08.19

11:46:46 IST

Reason: